

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. *E/S/1761/07 IN*
E/2136/2007

Date *20/08/2007*

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S STAR PAPER MILLS LTD
PAPER MILLS ROAD,
SAHARANPUR, UP
247001

M/S STAR PAPER MILLS LTD

Appellant

C.C.E. MEERUT I

Vs
Respondent

STAY ORDER NO. 931/07-EX.

I am directed to transmit herewith a certified copy of Final order No. *470/07-EX.* dated *20/8/07*
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

H. S. N.
Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT I

EXCISE CHOWK, UNIVERSITY ROAD, MANGAL
PANDEY NAGAR, MEERUT - 250005.

2. Adv. / Consult

MR. V. LAXMIKUMARAN

B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI-110029

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co. Law Institution

13. TAX INDIA, B-XI/8183. Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

H. S. N.
Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

E/S/1761/07 in E/2136/07

[Arising out of Order-in-Appeal No.103-CE/MRT-1/07 dt.15.5.07 passed by the Commissioner(Appeals), Meerut]

For approval and signature:

Hon'ble Mr. S.S.KANG, VICE PRESIDENT
Hon'ble Mr. C.N.B.NAIR, MEMBER TECHNICAL

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1. Whether Press Reporters may be allowed to see: the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of : the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair : copy of the order?
 4. Whether order is to be circulated to the : Department Authorities:

M/S. Star Paper Mills Ltd.

Appellant

Versus

CCE, Meerut

Respondent

Appearance

Sh. Ravi Raghvan, Adv. For Appellant

Sh. Sanjay Kumar, Authorised Representative(DR) For Respondent

Coram: Hon'ble Mr. S.S.KANG, VICE PRESIDENT
Hon'ble Mr. C.N.B.NAIR, MEMBER TECHNICAL

Date of decision: 20.8.07

Final Order No. 470/2007 EX

STAY order No 931/2007 EX

Per S.S.Kang:

The applicant filed this application for waiver of pre-deposit the amount of Education Cess of Rs.46,279/-.

2. We find that the issue is already settled by the Tribunal in favour of the revenue in the case of Mohindra & Mohindra vs CCE reported in 2007(211)ELT.481. In view of the above decision, we take up the appeal for disposal. As the issue is already settled as above in favour of the revenue, the appeal is dismissed.

Order dictated in the open Court.

(C.N.B.Nair)
Member Technical

(S.S.Kang)
Vice President

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